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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 27th May 1937.

No. 4688—J-23/37-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

(TREATIES—COMPANY LAW.)

Simla, 24th April 1937.

No. 24 (24)-Tr. (C.L.).—In exercise of the powers conferred by section 151 of the Indian Companies Act, 1913 (VII of 1913), the Central Government are pleased to direct

that the following further amendment shall be made in the Indian Companies Rules, 1914 namely:—

In the Schedule to the said Rules, in Forms IX, X, XI and XII, the following column shall be added as column 6 in the table appended to Form IX, as column 8 in the table appended to Form X, as column 4 in the table appended to Form XI and as column 16 in the table appended to Form XII, namely:—

Gist of the terms or conditions or extent or operation relating to any mortgage or charge and changes thereof.

H. DOW,

Secy. to Govt. of India.